

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.201

IA-3236/2021 IA-5321/2020

in

IB-835(ND)/2020

IN THE MATTER OF:

SANJEEV AGGARWAL & OR

Vs.

Supertech Township Project Limited

....**FINANCIAL CREDITOR**

.....**RESPONDENT**

SECTION :

U/s. 7 of IBC, 2016

Order delivered on 18.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant : .Mr. Piyush Singh, Ms. Aditi Sinha, Advocates.

For the Respondent : Mr. Akhil Shankhwar, Advocate.

ORDER

IA-3236/2021 & IA-5321/2020:-

Heard the submissions made by Counsel for the Financial Creditor as well as Proxy Counsel for the Corporate Debtor. Proxy Counsel for the Corporate Debtor has submitted that the main counsel is subjected to covid-19 and prayed for grant of time for argument. Three weeks' time has been granted in this matter.

List the matter on 01.07.2021.

-SD-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-

(P.S.N. PRASAD)
MEMBER (JUDICIAL)

Shammy